

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 38/RP/2023

Subject : Review Petition under section 94 (1)(f) of the electricity act, 2003 read with regulation 103 of the central electricity regulatory commission (conduct of business) regulations, 1999 seeking review of orders dated 08.02.2023 passed by this Hon'ble commission in Petition no. 252/MP/2021 along with affidavit.

Date of Hearing : 29.8.2024

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Haryana Vidyut Prasaran Nigam Limited

Respondent : Union of India and Ors.

Parties Present : Shri Raheel Kohli, Advocate, HVPNL
Shri U K Patel Executive Engineer, Union Territory of Chandigarh

Record of Proceedings

The representative of the Respondent, Union Territory of Chandigarh, submitted that the Respondent is in the process of engaging the counsel in the matter and requested three months' time to file its reply.

2 Considering the submission of the Respondent, the Commission directed the Respondents to file their respective replies on or before 30.11.2024 with a copy to the Petitioner, who will file its rejoinder by 17.12.2024.

3. The Petition will be listed for the hearing on **26.12.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

